

(2020) 07 SHI CK 0103

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2513 Of 2020

Laxmi Kant Sharma

APPELLANT

Vs

Managing Director, HPSEB Ltd. & Others

RESPONDENT

Date of Decision : 21-07-2020

Acts Referred:

Citation : (2020) 07 SHI CK 0103

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : B.N. Sharma, Tara Singh Chauhan, Advocate

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as an Assistant Engineer, in the office of the Chief Engineer (PCA), HPSEB Limited Vidyut Bhawan Kumar House, Shimla-4, has come up before this Court seeking a direction to the respondents for fixation of pay by granting benefits of the services rendered by the petitioner in the Indian Army.

2. Notice. Mr. Tara Singh Chauhan, Advocate appears and waives service of notice on behalf of the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this petition is disposed of with a direction to the respondents to consider the representation of the petitioner dated 11.6.2020 (Annexure P-4), in accordance with law and pass appropriate orders, within two weeks. In case the petitioner still feels aggrieved and dissatisfied with the outcome of the representation, he shall be at liberty to approach this Court again, against the surviving grievances, if any. Pending application(s), if any, are closed.

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